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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CS(COMM) 401/2021

UNIVERSAL CITY STUDIOS LLC AND ORS.

.....Plaintiff

Through: Mr. Raghav Goyal, Adv.
(M- 9205464387)

versus

MYFLIXER.TO AND ORS.

.....Defendant

Through: Mr. Peeyoosh Kalra, Ms.
Meera Kaura Patel, Ms. Puru
Pratap Singh, Mr. Vikash
Vadit & Mr. Yashwant S.
Baghel, Advs. (through VC)

CORAM:
SIDHARTH MATHUR (DHJS), JOINT REGISTRAR
(JUDICIAL)

ORDER
30.07.2024

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In view of the IA no. 34873/2024 having been allowed, now issue summons to the newly impleaded defendant no. 177 to 183 through emails, subject to the filing of PF.

List the matter for the completion of service of the defendant no. 163 to 183 on the date already fixed i.e. **12.08.2024**.

IA No. 34873/2024 (By plaintiffs u/o 1 Rule 10 CPC seeking impleadment of additional mirrors, redirects, or alphanumeric variations as defendants in the memo of parties)

The plaintiff is seeking to implead additional mirrors/re-directs/alphanumeric variations as the defendant no. 177 to 183 since it is illegally distributing the copyrighted content of the plaintiff. The relevant details of this infringer are mentioned in



para no. 2 of the application. Keeping in view, the contents of this application so read in the light of the prayers made in the suit, the same is allowed.

It is worthwhile to note that the additional mirrors/re-directs/alphanumeric variations impleaded as the defendant nos. 177 to 183 shall be subject to the interim orders already passed in the suit.

The amended memo of parties is already on record.

**SIDHARTH MATHUR (DHJS)
JOINT REGISTRAR (JUDICIAL)**

JULY 30, 2024/jr

Click here to check corrigendum, if any